

34

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 430/2002 in
OA 1733/2002

New Delhi this the 21st day of November, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri Govindan S.Tampi, Member (A)

K.S.Deswal,
S/O Shri Hazari Lal
R/O 5-C, Press Block,
Behind Old Secretariat,
Delhi-51

..Petitioner

(By Advocate Shri S.K.Gupta)

VERSUS

1. Sh.B.V.Selvaraj,
Secretary (Services),
Govt.of NCT of Delhi,
Delhi Secretariat, IG
Stadium, I.P.Estate,
New Delhi.

2. Smt.Sindhu Shree Khullar,
Commissioner (Transport),
Transport Department,
5/9, Under Hill Road,
Delhi-54

..Respondents

(By Advocate Shri Vijay Pandita)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Heard both the learned counsel for the parties. Noting the facts from the reply affidavit filed by the respondents, we are of the considered view that it would not be justified to continue with the contempt petition as it cannot be held against the alleged contemnors that they have contumaciously or wilfully disobeyed the Tribunal's order dated 9.7.2002 in OA 1733/2002. For the delay in implementation of the Tribunal's order, we also accept ^{the} unconditional apology tendered on behalf of the respondents by the learned counsel. However, Shri S.K.Gupta, learned

18

counsel submits that the applicant is aggrieved by the manner in which the respondents have implemented the Tribunal's order by issuing the order dated 11.11.2002.

2. In view of what has been stated above, CP 430/2002 is dismissed. Notices issued to the alleged contemnors are discharged with liberty to the petitioner in accordance with law.


(Govindan S. Tampi)
Member (A)

sk


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)